

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 100/TT/2014

Subject : Approval under the Regulation 4 (3(ii)) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 and Regulation 24 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 for commissioning date and (ii) Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2014 for determination of transmission tariff from DOCO to 31.3.2019 for Asset I: LILO of 400 kV S/C Bhiwadi-Bassi TL at Kotputli Sub-station and Asset II: 315 MVA 400/220 kV ICT-I &II with 06 no 220 kV Line Bays at Kotputli S/S under Northern Region System Strengthening Scheme-XV in Northern Region.

Date of Hearing : 23.11.2015.

Coram : Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 and Others

Parties present : Shri S.K. Niranjana, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL
Shri M.M. Mondal, PGCIL



Shri S.K Venkatesan, PGCIL
Smt. Sangeeta Edwards, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for approval of the date of commissioning the instant assets under Regulation 4(3)(ii) of the 2014 Tariff Regulations and determination of transmission tariff for 2014-19 tariff period for Asset I: LILO of 400 kV S/C Bhiwadi-Bassi TL at Kotputli Sub-station and Asset II: 315 MVA 400/220 kV ICT-I & II with 06 no 220 kV Line Bays at Kotputli Sub-station under Northern Region System Strengthening Scheme-XV in Northern Region;
- b) The assets were scheduled to be commissioned on 1.12.2011. Against the scheduled date of completion, the LILO, ICTs and 2 no. of 220 KV bays were commissioned on 1.4.2014 i.e. with a delay of 28 months. The downstream system is to be implemented by RVPNL which was not commissioned at the time of filing this petition;
- c) Out of 6 no. of 220 kV bays, only 2 bays were commissioned on 1.4.2014 and the remaining 4 bays were commissioned subsequently. The CEA energisation letter has been submitted vide affidavit dated 23.11.2015 and the segregated cost of 4 no. 220 kV line bays shall be submitted shortly;
- d) The time over-run is mainly on account of delay in land acquisition and approach road construction. As per our submission in L2 network, land was handed over in November, 2011 against the scheduled hand over date of 9.12.2009. The process of land acquisition for Kotputli Sub-station was started in June 2009 but was disrupted by the villagers plea in the high court and resistance offered by the land owners. The documentary evidence for police support has been submitted in the petition. Subsequently the Rajasthan Govt. allotted land in June, 2011 after almost 2 years of the proposed date. The work could be started in December, 2011;
- e) The approach road was to be constructed over a stretch of approximately 2.2 km, as the land was too far from the main road. The approach road was built in June, 2012 and the project was subsequently completed in next two years;
- f) All the required affidavits and documents have been submitted and the COD letter and energisation certificate of remaining 4 no. 220 kV bays and the



revised computations for the same shall be submitted shortly;

2. The learned counsel for the Rajasthan Discoms requested for two weeks time to file their reply. The Commission observed that the petition was filed in May, 2014 and the respondent should have filed the reply by now. The Commission while granting ten days to Rajasthan Discoms to file the reply observed that in future no additional time would be given to the respondents to file the reply. The Commission further observed that the pleadings should be completed before the date of hearing.

3. The Commission directed the respondents to file their reply by 3.12.2015 and petitioner to file rejoinder by 9.12.2015. The Commission directed the petitioner to submit the rejoinder to the reply of PSPCL filed vide affidavit dated 13.6.2014. The Commission further directed the petitioner to submit the replies to the remaining queries sought vide letter dated 16.11.2015 on affidavit with copy to respondents by 30.11.2015.

4. The Commission directed that the above information should be filed by the date indicated, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

